

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, SZB, CHENNAI

REGIONAL BENCH - Division Bench B1

Customs Miscellaneous Application No. C/EH/40145/2019
(on behalf of the appellant)

In

Customs Appeal No. C/40408/2019

(Arising out of Order-in-Appeal No. Sea. C. Cus II No. 33/2019 dated 31.01.2019 passed by the Commissioner of Customs (Appeals-II) Chennai).

M/s. Magal Enggg. Tech Pvt. Ltd.
Mathur Village, Kanchipuram,
Tamil Nadu- 602 105.

Appellant

Vs.

The Commissioner of Customs (Chennai-II)
No. 60, Rajaji Salai, Custom House,
Chennai-600 001.

Respondent

APPEARANCE:

None for the appellant

Ms. T. Usha Devi, DC, Authorized Representative for the Respondent

CORAM :

HON'BLE MR P.DINESHA, Judicial Member

MISC. ORDER No. 40294 /2019

Date of Hearing: **11.06.2019**

Date of Decision: **11.06.2019**

Today when the matter is called none present for the assessee. It is noticed that the Single Member Bench has already taken up the matters pertaining to the year 2019. Therefore, the Registry is directed to list the case before Single Member in due course. Early hearing application is disposed of.

(Order dictated and pronounced in the Open Court)

(P. DINESHA)
JUDICIAL MEMBER